

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1764
ANSWERED ON:07.03.2011
VACANT POSTS IN LABOUR COURTS
Sainuji Shri Kowase Marotrao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a number of posts of presiding officers are vacant in Labour Courts in the country especially in the tribal areas at present;
- (b) if so, the State-wise details thereof as on date alongwith the date since when these posts are lying vacant;
- (c) the number of vacant posts which belong to Scheduled Castes and Scheduled Tribes; and
- (d) the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a), (b) & (d): As per the provisions of Industrial Disputes Act, 1947, the Central Government has set up 22 Central Government Industrial Tribunals-cum-Labour Courts (CGIT-cum-LCs) in various States for resolution of industrial disputes arising in Central Sphere. At present, the posts of Presiding Officer in all CGIT-cum-LCs have been filled up except one CGIT-cum-LC situated at Asansol where the vacancy has arisen due to sudden demise of the serving Presiding Officer in July, 2010. The process to fill up this vacancy has already been started. The details in respect of Labour Courts and Industrial Tribunals falling in the State Sphere are not maintained centrally.

(c): The Presiding Officers are appointed as per Sections 7, 7A, 7B and 7C of the Industrial Disputes Act, 1947. A serving judicial officer is appointed on deputation basis and retired judicial officer on re-employment basis. As per Section 7(c) of the Industrial Disputes Act, 1947, they can continue upto the age of 65 years. There is no provision of reservation for Scheduled Casts/Scheduled Tribes for appointment to the post of Presiding Officer in the Act.

The State Governments have their own Labour Courts and Tribunals to adjudicate on disputes arising in the State sphere. Information regarding Labour Courts and Tribunals falling under the State sphere is not maintained centrally.

(d): As stated against (a) above.